CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.501

Service Tax Appeal No. 89393 of 2018

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/190/18-19 dated 07.08.2018 passed by the Commissioner of Central Excise & Service Tax,(Appeals) Nasik)

M/s Saraswati Bhuwan ....Appellant

VERSUS

C.C.E. & S.T., Aurangabad ....Respondent

APPEARANCE:
None for the Appellant
Shri Onil Shivadikar, Assistant Commissioner(AR) Authorised Representative for the Respondent

CORAM:

HON'BLE DR MISRA, MEMBER (JUDICIAL)
HON'BLE MR. CJ MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85376 / 2021

Date of Hearing: 10.02.2021
Date of Decision: 10.02.2021

PER: CJ MATHEW

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with Section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Order pronounced in the open Court)

(Dr. D M Misra)
Member (Judicial)

(C J Mathew)
Member (Technical)

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